

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

Date: 2 May 2020

OFFICE MEMORANDUM

1. As no Bench sitting has been declared for Benches since 16 March 2020 and it has continued through April and further till 15 May 2020, the taxis hired by the office have not been in use. Hence no taxi Bill shall be paid for the month of April. The bills for the months of March and May be paid as per the actual use at the rate as has been agreed in the contract.
2. From 4.5.2020 to 15.5.2020, if the service of any male staff is required on a particular day in a place where public transport is totally restricted and if the employee does not have own conveyance, the HOO may, with the consent of the Senior Member, arrange taxis hired by the office to bring the employee to the office.

This issues with the approval of the Hon'ble President.

By Order,



(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars (DDOs)/HOO/AO, CESTAT, All Benches.
4. Office Copy/Website.